IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 123

IA No. 54/2024, 2096/2023, 2298/2023
2537/2023, 2857/2023
In
CP (IB) No. 515/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Parivartan Investment and Finance Company …Petitioner/ Financial Creditor

Vs.

Haryana Telecom Ltd. …Respondent/ Corporate Debtor

Under Section: 7, 74(3), 60(5) IBC 2016, Rule 11 of NCLT, 2016

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA Nos. 2298/23 and 2857/23: Mr. Aadil Singh Boparai with Mr. Puneet Verma, Advocates

ORDER

File has been taken up on special mentioning. It is pointed out by ld. counsel-Mr. Aadil Singh Boparai that the matter is pending before the Hon'ble Supreme Court in Civil Appeal No. 8218-8219/2023; ***Sita Chaudhary Versus Haryana Telecom Limited***, for 07.05.2024, in which order of status quo is passed, which will be maintained by the parties. Therefore, let the matter be listed on 06.06.2024.

Sd/- Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti